



**KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
FIRST SESSION ADJOURNED MEETING**

**THE KARNATAKA MUNICIPAL CORPORATIONS (AMENDMENT)  
BILL, 2013**  
**(L.A. Bill No. 09 of 2013)**

A Bill to amend the Karnataka Municipal Corporations (Amendment) Act, 1994.

Whereas it is expedient to amend the Karnataka Municipal Corporations (Amendment) Act, 1994 (Karnataka Act 35 of 1994), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-fourth year of the Republic of India as follows, namely:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Municipal Corporations (Amendment) Act, 2013.

(2) It shall come into force at once.

**2. Omission of section 45.-** In the Karnataka Municipal Corporations (Amendment) Act, 1994 (Karnataka Act 35 of 1994), section 45 shall be omitted.

**STATEMENT OF OBJECTS AND REASONS**

It is necessary to constitute Metropolitan Planning Committee under Article 243ZE of the Constitution of India . The said Committee was constituted in the Karnataka Municipal Corporation (Amendment) Act, 1994 (Karnataka Act 35 of 1994) whereas section 45 of the said Amendment Act provides for repeal of the Bangalore Metropolitan Area Development Authority Act, 1985 (Karnataka Act 39 of 1985) consequent upon Constitution of Metropolitan Planning Committee.

Therefore, it is considered necessary to retain the Bangalore Metropolitan Area Development Authority Act, 1985 even after Constitution of the Metropolitan Planning Committee and also to omit section 45 of the Karnataka Municipal Corporation (Amendment) Act, 1994.

Hence the Bill,

**FINANCIAL MEMORANDUM**

There is no extra Expenditure involved in the proposed Legislative Measure.

**SIDDARAMAIAH**

Chief Minister

**P. OMPRAKASHA**

Secretary

Karnataka Legislative Assembly

**ANNEXURE**

**Extract from the Karnataka Municipal Corporations (Amendment) Act, 1994 (Karnataka Act 35 of 1994)**

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**45. Consequences of Constitution of Metropolitan Planning Committee:-**

(1) On the Constitution of Bangalore Metropolitan Planning Committee under sub-section (1) of section 503B, the Bangalore Metropolitan Region Development Authority Act, 1985 (Karnataka Act 39 of 1985) shall stand repealed.

(2) On such repeal the Bangalore Metropolitan Region Development Authority constituted under the repealed Act shall stand dissolved.

(3) Subject to the provisions of sub-section (2) nothing in sub-section (1) shall affect,

(a) the previous operation of the said enactment or anything done or suffered thereunder; or

(b) any right, privilege, obligation or liability of accrued or incurred in the said enactment; or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said enactment; or

(d) any investigation legal proceeding or remedy in respect of such right, privilege, obligation, liability, forfeiture or punishment as aforesaid and any such investigation, legal proceeding or remedy may be instituted, continued or enforced or any such penalty, forfeiture or punishment may be imposed as if the said enactment had not been repealed.

(4) Every officer and servant of the Bangalore Metropolitan Region Development Authority other than such classes of servants as the government may by order specify shall become employees of the Bangalore Metropolitan Planning Committee and shall until other provisions are made receive the salary, allowances and be subject to the conditions of service which they were entitled immediately before the Constitution of the Bangalore Metropolitan Planning Committee.

(5) All assets and liabilities, of, and all contracts made by or on behalf of the Bangalore Metropolitan Region Development Authority immediately before the date of Constitution of the Bangalore Metropolitan Planning Committee and subsisting on that date shall stand transferred to the Bangalore Metropolitan Planning Committee.

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